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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE VIVEK AGARWAL**

ON THE 24th OF APRIL, 2024

WRIT PETITION No. 6948 of 2024

BETWEEN:-

**BASANT SINGH S/O SHRI VISHNU BAHADUR SINGH,
AGED ABOUT 37 YEARS, OCCUPATION: CONTRACT
SAMITI PRABANDHAK R/O VILLAGE AND POST
DHARAUJI, TEHSIL CHITRANGI, DISTRICT SINGRAULI
(MADHYA PRADESH)**

.....PETITIONER

(NONE PRESENT)

AND

- 1. THE STATE OF MADHYA PRADESH THROUGH
THE FOOD CIVIL SUPPLIES AND CONSUMER
PROTECTION DEPARTMENT MANTRALAYA
VALLABH BHAWAN, BHOPAL (MADHYA
PRADESH)**
- 2. THE DEPUTY REGISTRAR CO OPERATIVE
SOCIETIES SINGRAULI DISTRICT SINGRAULI
(MADHYA PRADESH)**
- 3. IN CHARGE CHIEF EXECUTIVE OFFICER
DISTRICT CO OPERATIVE CENTRAL BANK MYDT.
SIDHI DISTRICT SIDHI (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE)

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*This petition coming on for admission this day, the court passed the
following:*

ORDER

Petitioner has filed this petition challenging the order dated 21.02.2024
passed by the Chief Executive Officer, Jila Sahakari Kendriya Bank Maryadit,

Sidhi.

Shri Manas Mani Verma, learned Government Advocate for the State submits that petitioner has an alternate statutory remedy of filing a dispute under Section 55(2) of the Cooperative Societies Act, 1960.

Accordingly, petitioner is relegated to avail such alternate statutory remedy.

In above terms, this petition is disposed of.

(VIVEK AGARWAL)
JUDGE

MTK

